



**KARNATAKA LEGISLATIVE ASSEMBLY
FOURTEENTH LEGISLATIVE ASSEMBLY
FOURTH SESSION**

**THE KARNATAKA STATE COMMISSION FOR BACKWARD CLASSES
(AMENDMENT) BILL, 2014**

(L.A. Bill No. 40 of 2014)

A Bill further to amend the Karnataka State Commission for Backward Classes Act, 1995.

Whereas it is expedient further to amend the Karnataka State Commission for Backward Classes Act, 1995 (Karnataka Act 28 of 1995) for the purposes hereinafter appearing:

Be it enacted by the Karnataka State Legislature in the Sixty-fifth year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka State Commission for Backward Classes (Amendment) Act, 2014.

(2) It shall come into force at once.

2. Amendment of section 3.- In the Karnataka State Commission for Backward Classes Act, 1995 (Karnataka Act 28 of 1995) (hereinafter referred to as the principal Act), in section 3, in sub-section (2), for clause (d), the following shall be substituted, namely:-

"(d) the Commissioner, Backward Classes Welfare, shall be the Member-Secretary of the Commission."

3. Amendment of section 9.- In section 9 of the principal Act, in sub-section (1) for clause (ii) the following shall be substituted, namely:-

"(ii) to conduct survey on social and educational status of the citizens of the State, to identify the classes of citizens who are socially and educationally backward and to recommend to State Government for necessary measures;"

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka State Commission for Backward Classes Act, 1995(Karnataka Act 28 of 1995) to give effect to the announcement made by the Hon'ble Chief Minister in his Budget speech of 2013-14 for conducting social and educational survey of all castes in the state through the Backward Classes Commission.

Hence, the Bill.

FINANCIAL MEMORANDUM

There will be an approximate non-recurring expenditure of rupee twenty eight crores and fifty two lakhs by the proposed legislative measure.

H. ANJANEYA
Minister for Social Welfare and
Backward Classes Welfare

P. OMPRAKASHA
Secretary
Karnataka Legislative Assembly

ANNEXURE

**EXTRACT FROM THE KARNATAKA STATE COMMISSION FOR
BACKWARD CLASSES ACT, 1995 (KARNATAKA ACT 28 OF 1995)**

XX

XX

XX

3. Constitution of the Karnataka Commission for Backward Classes.- (1) X X X

(2) The Commission shall consist of the following members:-

(a) X X X

(b) X X X

(c) X X X

(d) the Director, Backward Classes and Minorities Department, shall be the Member Secretary of the Commission.

XX

XX

XX

9. Functions of the Commission.- (1) The functions of the Commission shall be as follows:-

(i) to examine requests for inclusion of any class of citizens as a Backward Class in the lists and hear complaints of over inclusion or under inclusion of any Backward Class in such lists and tender such advice to the State Government as it deems appropriate;

(ii) to make the survey of the social and educational conditions and problems of the people belonging to the Backward Classes;

(iii) to supervise the implementation of various welfare schemes meant for the Backward Classes;

XX

XX

XX